

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**25. Intervention Petition/59/2023 IA 635/2024 Intervention  
Petition/11/2024 IA 1740/2024 In C.P.(IB)-526(MB)/2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN  
HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER  
HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 11.07.2024**

**NAME OF THE PARTIES: - IA 635/2024 Prabhakar Kumar Resolution  
Professional Mohammed Nabil Qureshi  
V/s  
Pentech Metals Limited  
IA 1740/2024 Prabhakar Kumar Resolution  
Professional  
IN THE MATTER OF  
Pentech Metals Limited  
V/s  
Javed Abdul Majid Parekh**

**Section: Application under any other provisions- IBC Section 60(5), U/s 95  
(1) of (IBC), 2016**

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**ORDER**

**Intervention Petition/59/2023: -**

**Presence: -**

Adv. Rahul Darji

.....Applicant through VC.

None Present

.... Respondent/Personal guarantor.

Counsel for the Petitioner seeks time to file reply to the Intervention Petition. Time is granted. Let the reply to the Intervention Petition be filed within a period of three weeks. None has appeared on behalf of the Respondent/Personal Guarantor. Court notice be also issued to the Respondent/ Personal Guarantor to come present on the next date of hearing and file reply/objection if any, against the report filed under Section 99. List this matter on **03.09.2024**.

**Sd/-**

**ANIL RAJ CHELLAN  
Member (Technical)**

*JAGDISH*

**Sd/-**

**KULDIP KUMAR KAREER  
Member (Judicial)**